

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.232/TT/2015

Date: 28-12-2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.3.2019 for replacement of 2 x 315 MVA, 400/220 kV ICT with 2 x 500 MVA, 400/220 kV ICTs at Purnea Sub-station under "Eastern Region Strengthening Scheme-XII" in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016 :-

- i. Submit the IDC & IEDC computations on cash basis considered for the capital cost as on COD. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.
- ii. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date.
- iii. Submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-  
(M.M.Chaudhari)  
Asst Chief (Fin)